

**CRM-M-14632-2022(O&M)**

**TEJINDER PAL SINGH BAGGA  
VS  
STATE OF PUNJAB AND ANOTHER**

**Present :** Mr. Chetan Mittal, Senior Advocate with  
Mr. Mayank Aggarwal, Advocate for the petitioner.

Mr. Gaurav S. Dhuriwala, Sr. DAG, Punjab.

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Mr. Chetan Mittal, Ld. Senior Counsel has strenuously contended that on a bare reading of the statement of the petitioner which is the basis of the FIR no offence is made out against the petitioner. Besides the registration of the FIR is actuated by political mala fide. He prays that pending the final disposal of this petition further proceedings against the petitioner may be directed to be stayed.

Mr. Dhuriwala, Ld. Senior Deputy Advocate General, Punjab on the other hand contends that the allegations in the FIR are not centred on a single statement of the petitioner. The complainant has alleged that the petitioner and other unknown persons in a well-planned and orchestrated manner are issuing false, provocative, inflammatory and communally divisive statements aimed not only at outraging the religious feelings but also to incite causing harm and to criminally intimidate Sh. Arvind Kejriwal. He stated that after the registration of the present case certain other statements/ tweets of the petitioner have come to light which also are offensive and attract some of the offences listed in the FIR.

He prays for time to file reply and place the material on record.



**TEJINDER PAL SINGH BAGGA  
VS  
STATE OF PUNJAB AND ANOTHER**

**Present :** Mr. R.S. Rai, Senior Advocate and  
Mr. Chetan Mittal, Senior Advocate with  
Mr. Mayank Aggarwal, Advocate and  
for the petitioner.

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Present petition has been filed under Section 482 Cr.P.C. seeking quashing of FIR No.18 dated 01.04.2022, under Sections 153-A, 505, 505(2) and 506 IPC registered at Police Station SAS Nagar Mohali.

FIR has been lodged on the complaint of Dr. Sunny Singh Ahluwalia (Lok Sabha Incharge & Spokesperson, Aam Adami Party). The complaint refers to a statement allegedly made by the petitioner which it is alleged constitutes instigation/ incitement to cause violence, use of force, imminent hurt to Sh. Arvind Kejriwal and other leaders, members of Aam Admi Party in a pre-designed, well planned, orchestrated manner.

Mr. Rai and Sh. Chetan Mittal, Learned Senior counsel for the petitioner, inter alia, contend that the registration of the FIR is wholly malafide. The complainant has intentionally concealed the actual statement and referred only to some parts of it to get the FIR registered. They contend that the actual statement is the one reproduced at page 6 of the petition. There is nothing in the statement which would constitute any offence. There is no intimidation or incitement to violence. They argue that the statement has to be appreciated in the context in which it is made. It is only intended to convey that till Sh. Kejriwal apologizes for his statement which was considered objectionable by the petitioner, protests and demonstrations against him would continue.

